

Norms Committee Minutes of the Meeting No. 05-/AM 22-23 dated 30.06.2022 under the Chairmanship of **Shri Hardeep Singh, Addl. DGFT.**

The following Members of the Committee were present in the meeting:-

- (i) Shri Shaish Kumar, Technical Expert
- (ii) Shri D.N. Mathur, Technical Expert
- (iii) Shri Nand Lal, Technical Expert

The Committee first considered the minutes of the Norms Committee Meeting No. 05-/AM 22-23 dated 30.06.2022 for confirmation and confirmed the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations observations received from concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. Scanned copy of the UO No./OM No. is reflected in the Minutes.

Manual Cases

MEETING NUMBER : NC/4/MEET/June 2022-23/ 05-/AM 22-23 dated 30.06.2022

Case No. M- 159 NC No. 05/22-23 Date : 30.06.2022	M/s. Indogulf Crop sciences Ltd, Delhi HQ F.No. 01/83/50/008/ /AM20 RLA F.No. Lic. No. 0511002572 dated 12.05.2021	Status Case: Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM)		

Case No. M- 160 NC No. 05/22-23 Date : 30.06.2022	M/s. Indogulf Crop sciences Ltd, Delhi HQ F.No. 01/83/50/000133199/AM22 RA F.No. 05AB04038873 AM21 Lic. No. 0511001271 dated 16.02.2021	Status Case: Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM)		

Case No. M- 161 NC No. 05/22-23 Date : 30.06.2022	M/s. Indogulf Crop sciences Ltd, Delhi HQ F.No. 01/83/50/000133199/AM22 RA F.No. 05AB04038873 AM21 Lic. No. 0511000699 dated 08.01.2021	Status Case: Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM)		

Case No. M- 162 NC No. 05/22-23 Date : 30.06.2022	M/s. Indogulf Crop sciences Ltd, Delhi HQ F.No. 01/83/50/000133199/AM22 RA F.No. 05AB04038873 AM21	Status Case: Deferred
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Lic. No. 0511008175 dated 21.01.2022	
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM)	

Case No. M- 163 NC No. 05/22-23 Date : 30.06.2022	M/s. Indogulf Cropsciences Ltd, Delhi RA F.No. 05AA0401342 AM22 Lic. No. 0511002563 dated 12.05.2021	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Deltamethrin 0.72+Buprofezin 5.65 % EC	1 .0 Litre	Buprofezin Technical 90%	0.0625 Kg/Litre
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No. M- 164 NC No. 05/22-23 Date : 30.06.2022	M/s. Indogulf Cropsciences Ltd, Delhi HQ F.No. 01/83/50/000133199/AM22 RA F.No. 05AB04038873 AM21 Lic. No. 0511001318 dated 16.05.2021	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Chlorpyriphos 40.8% EC	1.0 Litre	Chlorpyriphos Technical 94%	0.460 kgs
Chlorpyriphos 48 % EC	1.0 Litre	Chlorpyriphos Technical 94%	0.583 kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No. M- 165 NC No. 05/22-23 Date : 30.06.2022	M/s. Indogulf Crop Sciences Ltd, Delhi HQ F.No. 01/83/50/000133199/AM22 RA F.No. 05AB04038873 AM21 Lic. No. 0511008176 dated 21.01.2022	Status Case: Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM)		

Case No. M- 166 NC No. 05/22-23 Date : 30.06.2022	M/s. Indogulf Crop Sciences Ltd, Delhi HQ F.No. 01/83/50/000133199/AM22 RA F.No. 05AB04038873 AM21 Lic. No. 05110414748 dated 28.07.2020	Status Case: Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM)		


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Case No. M- 167 NC No. 05/22-23 Date : 30.06.2022	M/s. Indogulf Crop sciences Ltd, Delhi HQ F.No. 01/83/50/000133199/AM22 RA F.No. 05AB04038873 AM21 Lic. No. 05110414558 dated 03.07.2020	Status Case: Deferred
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Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM)

Case No. M- 168 NC No. 05/22-23 Date : 30.06.2022	M/s. Indogulf Crop sciences Ltd, Delhi HQ F.No. 01/83/50/000133199/AM22 RA F.No. 05AB04038873 AM21 Lic. No. 0511000202 dated 16.12.2020	Status Case: Deferred
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Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM)

Case No. M- 169 NC No. 05/22-23 Date : 30.06.2022	M/s. Indogulf Crop sciences Ltd, Delhi HQ F.No. 01/83/50/000133199/AM22 RA F.No. 05AB04038873 AM21 Lic. No. 0511001690 dated 10.03.2021	Status Case: Deferred
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Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM)

Case No. M- 170 NC No. 05/22-23 Date : 30.06.2022	M/s. Indogulf Crop sciences Ltd, Delhi HQ F.No. 01/83/50/000133199/AM22 RA F.No. 05AB04038873 AM21 Lic. No. 0511002759 dated 24.03.2021	Status Case: Deferred
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Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM)

Case No. M- 171 NC No. 05/22-23 Date : 30.06.2022	M/s. Indogulf Crop sciences Ltd, Delhi RLA F.No. 05/23/40/00091/AM20 Lic. No. 0510412759 dated 03.12.2019	Status Case: Deferred
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Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM)

Case No. M- 172 NC No. 05/22-23 Date : 30.06.2022	M/s. Indogulf Crop sciences Ltd, Delhi RLA F.No. 05/23/40/00360/AM20 Lic. No. 0510411751 dated 04.09.2022	Status Case: Deferred
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Decision: : The Committee considered the case as per agenda and noted that the firm has filed representation against the decision of the Norms Committee which is beyond 90 days and thus subjected to payment of composition fee of Rs. 5000/-. In this regard, letter dated 30.09.2020 was Issued to the firm for fee submission. The committee decided to reject the case as the composition fee was not received from firm.

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Case No. M- 173 NC No. 05/22-23 Date : 30.06.2022	M/s. Parikh Enterprises Pvt Ltd., Gujarat RLA F.No. 08/24/040/00084/AM 21 Lic. No. 0810148092 dated 10.07.2020	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Cupric Oxide (Copper content 77.5% Min)	50000 Kg	Copper Scrap Copper wire Scrap covered Barley, Berry, Birch, Heavy copper scrap covered Candy, Cliff, Clove, Cobra, Cocoa, Dream, Palms.	41565.25 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No. M- 174 NC No. 05/22-23 Date : 30.06.2022	M/s. Parikh Enterprises Pvt Ltd., Gujarat RLA F.No. 08/24/040/00370/AM 20 Lic. No. 0810147220 dated 11.02.2020	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Copper Hydroxide Technical (Copper content 60% Min)	40000Kg	Copper Scrap Copper wire Scrap covered Barley, Berry, Birch, Heavy copper scrap covered Candy, Cliff, Clove, Cobra, Cocoa, Dream, Palms.	26400 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No. M- 175 NC No. 05/22-23 Date : 30.06.2022	M/s. Saru Silver Alloy Pvt Ltd., RLA F.No. 08/24/040/00370/AM 20 Lic. No. 0510407434 dated 03.08.2018	Status Case: Defered
Decision : The Committee considered the case as per agenda and decided to call for the firm for a Personal Hearing. P.H Letter to be issued. Hence, the committee to defer the case.		

Case No. M- 176 NC No. 05/22-23 Date : 30.06.2022	M/s. Metal Sales Corporation RLA F.No. 039504000252/AM21 Lic. No. 031087507 dated 30.07.2020	Status Case: Rejected
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that, this case has been rejected in meeting No. (M-894) 16/21-22 dated 09.03.2022. Hence, the Committee decided to withdraw the case.		

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Case No. M- 177 NC No. 05/22-23 Date : 30.06.2022	M/s. Satyam Composites Pvt Ltd., HQ F.No. 01/83/50/00334 /AM20 RLA F.No. 05/23/040/0234/AM20 Lic. No. 3410039938 dated 05.05.2014	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Reinforced Polymer Composites Moulded / Pultruded Articles & Assemblies	1,40,000 Kg	Fibre Glass Direct Rovings	1.02 Kg/Kg content in export
		Fibre Glass Stitch Mat	Deleted (Indigenous item used)
		Surface Veil	Deleted (Indigenous item used)
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No. M- 178 NC No. 05/22-23 Date : 30.06.2022	M/s. Herbert Brown Pharmaceutical & Research Laboratory RLA F.No. 05/AA/040/36825//AM21 Lic. No. 0311011298 dated 10.02.2022	Status Case: Approved
Decision: The Committee considered the case as per agenda and the request of the firm for amendment in Description import item, which was ratified in the meeting no. 123/NC/4/MEET/Mar/202122 dated 23.04.2022. The Committee decided to amend the Description of Correction in import 2 nd item as under:-		
From	To	
DMT -2-O-Me-A (Bz)-3-O-Succinate , TEA salt OR 5-O-DMT 2 -O-Methyl-Adenosine (N-Bz) Succinate Tea Salt Powder (Loading Mol.)	DMT -2-O-Me-A (Bz)-3-O-Succinate , TEA salt OR 5-O-DMT 2 -O-Methyl- Adenosine (N-Bz) Succinate Tea Salt OR N6 -Bz-2-O-Me-3'-O-Succinate -DMT-A,TEA Salt Powder.	
All other conditions of norms ratified earlier will remain unchanged.		
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.		

Case No. M- 179 NC No. 05/22-23 Date : 30.06.2022	M/s. Reckitt Benckiser Healthcare India Pvt Ltd., RLA F.No. 05/AA/040/13919/AM22 Lic. No. 0510408757 dated 09.12.2018	Status Case: Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM)		

Case No. M- 180 NC No. 05/22-23 Date : 30.06.2022	M/s. Rathi Dye Chem Pvt Ltd., RLA F.No. 31AA04010079 /AM22 Lic. No. 3111000390 dated 09.06.2021	Status Case: Approved
Decision: The Committee considered the case as per agenda and as per the discussion held in the		

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Norms Committee, it has been decided to amend/enhance the quantity of Import Qty as under for ratification purpose :-

Export Item : Solvent Yellow 82 (SY 82) (Rathipon Yellow 5205)

Quantity : 1.0 Kg

Import Item	Revised Norms
1-Phenyl 3- Methyl 5-Pyrazolone (PMP)	0.417 Kg
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.	

Case No. M- 181 NC No. 05/22-23 Date : 30.06.2022	M/s. Parikh Enterprises Pvt Ltd., Gujarat RLA F.No. 08/24/040/00307/AM 20 Lic. No. 0810146862 dated 27.12.2019	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Copper Hydroxide Technical (Copper content 60% Min)	40000 Kg	Copper Scrap Copper wire Scrap covered Barley, Berry, Birch, Heavy copper scrap covered Candy, Cliff, Clove, Cobra, Cocoa, Dream, Palms.	26400 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No. M- 182 NC No. 05/22-23 Date : 30.06.2022	M/s. Parikh Enterprises Pvt Ltd., Gujarat RLA F.No. 08/24/040/00370/AM 20 Lic. No. 0810146863 dated 27.12.2019	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Cupric Oxide (Copper content 77.5% Min)	200000 Kg	Copper Scrap Copper wire Scrap covered Barley, Berry, Birch, Heavy copper scrap covered Candy, Cliff, Clove, Cobra, Cocoa, Dream, Palms.	166625 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No. M- 183 NC No. 05/22-23 Date : 30.06.2022	M/s. Rostone Industries RLA F.No. 08/24/040/00370/AM 20 Lic. No. 0310819598 dated 07.03.2018	Status Case: Deferred
Decision : The Committee considered the case as per agenda and decided to call for the firm for a Personal Hearing. P.H Letter to be issued. Hence, the committee to defer the case.		

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Case No. M- 184 NC No. 05/22-23 Date : 30.06.2022	M/s. Rostone Industries RLA F.No. 08/24/040/00370/AM 20 Lic. No. 0310813079 dated 05.05.2018	Status Case: Defered
Decision : The Committee considered the case as per agenda and decided to call for the firm for a Personal Hearing. P.H Letter to be issued. Hence, the committee to defer the case.		

Case No. M- 185 NC No. 05/22-23 Date : 30.06.2022	M/s. Atlantic Care Chemical, Kerala HQ F.No. 01/83/50/368/AM18 RA F.No. 10/24/040/00080/AM14 Lic. No. 1010056981 dated 18.05.2014	Status Case: Defered
Decision:-The Committee considered the case as per Agenda and decided to call for clear copy of shipping bills Highlighting NET content and description of import. D/L has been issued to the firm on 01.06.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 186 NC No. 05/22-23 Date : 30.06.2022	M/s. Meghmani Organics Limited Ahmedabad HQ F.No. 01/83/50/00378 /AM20 RLA F.No. 08/24/40/00186/AM20 Lic. No. 0146176 dated 16.09.2019	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Chlorpyriphos Methyl Technical	1.0 Kg	NaTCP (Sodium 3,5,6-Trichloro -2- Pyridinol	0.873 Kg
		DMTCL (0,0-Mimethyl Phosphoro Chloride Othioate)	0.600 Kg
		Isopropyl Alcohol	0.280 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No. M- 187 NC No. 05/22-23 Date : 30.06.2022	M/s Yasho Industries Ltd., Mumbai R.A.F.No 03/95/040/00170/AM21 Advance License No. 0310836788 dated 22.06.2020	Status Case: Reject
Decision : The committee considered the case as per agenda in the presence of technical expert and decided not to amend the export item, Hence the committee decided to reject the case.		

Case No. M- 188 NC No. 05/22-23 Date : 30.06.2022	M/s Eagle Press Private Limited, Chennai HQ F.No. 01/83/050/00142/AM19 R.A F.No. 04/24/040/ 00140/AM19 Advance Lic. No. 0410164722 dated 27.07.2018	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Barcode Instant Bingo Lottery Tickets Size :	49000 Nos.	14003,2507 JMAC SB Black Lottery Scratch Off/Black Scratch	1669.36 Kg

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10.16*11.43 CMS (20000000 Nos)		Off 53-3723]	
Barcode Instant Bingo Lottery Tickets Size :11.43* 13.97 CMS (10000000 Nos)	36882.0 Nos.	14001,2500 HC SB Silver Scratch Off/ Silver Scratch Off 53-3723)	Deleted (Not Imported)
PRINTED INSTANT Lottery Tickets Size : 7.62 X4.85 CMS (24000000 Nos)	20721.00 Kg	14002,2800 WHEC Smooth White Scratch Off/ White Scratch Off 53- 3723)	1669.36 Kg
PRINTED INSTANT Lottery Tickets Size : 10.16*10.16 CMS (3000000 Nos)	7270.300 Kg	14046, 635 F Craig Solvent Blend / Scratch Off Solvent 3723)	1244.630 Kg
PRINTED INSTANT Lottery Tickets Size : 12.7*10.16 CMS (2000000 Nos)	6058.890 Kg	Invisible yellow WB Flexo (Strong)11450 GF	Deleted (Not Imported)
PRINTED INSTANT Lottery Tickets Size : 15.24* 10.16 CMS (800000 Nos)	2904.400 Kg	A1772 A Craig Primer	Deleted (Not Imported)
PRINTED INSTANT Lottery Tickets Size : 15.24* 10.16 CMS (2000000 Nos)	7730.270 Kg	675-3722 White Foil Base Coat	Deleted (Not Imported)
PRINTED INSTANT Lottery Tickets Size : 6.10* 10.20 CMS (60000000 Nos)	86220.480 Kg	675-3722 White Foil Base Solvent	Deleted (Not Imported)
		Aluminium Foil Board	Deleted (Not Imported)
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.			

Case No. M- 189 NC No. 05/22-23 Date : 30.06.2022	M/s. Greenlam Industries Limited, New Delhi RLA F.No. 05/AA/040/36825//AM21 Lic. No.	Status Case: Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (NL)		

Case No. M- 190 NC No. 05/22-23 Date : 30.06.2022	M/s. Herbert Brown Pharmaceutical & Research Laboratory RLA F.No. 03AX04001673/AM22 Lic. No. 0311012516 dated 10.03.2022	Status Case: Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (Sk)		


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Case No. M- 191 NC No. 05/22-23 Date : 30.06.2022	M/s. Fruzyme Biotech India Pvt. Ltd HQ F.No. 01/83/50/820/AM 19 R A F.No 32/24/040/00108/AM20 Licence No. 3210079386 dated 03.02.2020 (ii) Licence No. 3211002316 dated 12.01.2022	Status Case: Deferred
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The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM)

Case No. M- 192 NC No. 05/22-23 Date : 30.06.2022	M/s Heranba Industries Limited, Mumbai R.A.F.No. 03/94/040/00212//AM21 Advance License No. 0310836962 dated 30.06.2020	Status Case: Deferred
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Decision : The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM)

Date:20.06.2022

Chetan Parkash Jaggarwal
Foreign Trade Development Officer


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